

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:607
ANSWERED ON:26.02.2015
BAIL APPLICATION
Sigrival Shri Janardan Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of cases pending in the Supreme Court as on date;
- (b) the number of bail applications pending in the Supreme Court as on date;
- (c) whether there is any procedure to accord priority for disposal of bail application of any person on the basis of his or her status;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the total number of bail applications disposed of by the Supreme Court during the last three years, year-wise?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (e) : The information was sought from the Supreme Court of India. The Supreme Court has furnished requisite information as follows:

The total number of matters pending as on 19.02.2015 are 61,771 out of which 17,443 are upto one year old and thus arrears (i.e. cases pending more than a year) are 44,328 matters.

The number of bail matters pending are not categorised specifically as a subject category. The bail applications are reflected in Subject Category 1409 "Criminal matters relating to bail / interim bail / anticipatory bail and including suspension of sentence". As on 19.02.2015, 705 matters were pending under the aforesaid subject category.

The 705 cases pending under the aforesaid Subject Category 1409 is primarily inclusive of the applications moved for suspension of sentence in the SLPs and the criminal appeals. The number of cases (705) do not exclusively reflect the pendency of bail applications alone.

The total number cases disposed of in the last three years, in respect of subject category 1409 "Criminal matters relating to bail / interim bail / anticipatory bail and including suspension of sentence" are as under:

Year Number of Bail
Applications disposed of

2012 2543
2013 2645
2014 2926
2015 437

All the bail applications are given priority as per guidelines and listed before the Hon'ble Court through the next Advance List, instead of giving priority to bail applications on basis on the financial or social status of a person. In addition to this, bail applications registered along with fresh matters on Saturday, Monday and Tuesday are listed before the Hon'ble Court on Monday in the next week and those registered on Wednesday, Thursday and Friday are listed on Friday in the next week before the Hon'ble Court.